

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.418
Appeal No. 53/252/ND/2024

IN THE MATTER OF:

H.R. Estates Private Limited	...	Appellant
Versus		
Registrar Of Companies Delhi	...	Respondent

Under Section 252(3)

Order delivered on 04.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :
For the ROC :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Appellant is present physically.

Heard. Issue notice to RoC as well as Income Tax Department. Let steps be taken by the Appellant. The ROC as well as Income tax Department are directed to file their report within three weeks. List the matter on **30.07.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)